Item No.4 Suppl. List-1

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(THROUGH VIRTUAL MODE)

CM No.1967/2020 In WP (C) No.894/2020 CM No.1968/2020

Shaheena Bano & anr.

...Petitioner(s)

Through: Mr. Tawheed Ahmad, Advocate.

V/s

Union Territory of J&K & Ors.

...Respondent(s)

Through:

CORAM: Hon'ble Mr. Justice Sanjay Dhar, Judge

(ORDER) 08.06.2020

CM No.1967-A/2020

Instant application seeking extension of time for annexing/depositing the requisite court fee with the writ petition, in view of the grounds urged therein, is allowed. The petitioners shall deposit the requisite court fee with the Registry of this Court within a period of one week from the date of pronouncement of lifting of lockdown on account of COVID-19 by the Government.

CM is disposed of.

WP(C) No.894/2020 CM No.1968/2020

Learned counsel for the petitioners to produce proper age proof of the petitioners by or before next date.

List again on 15th of June, 2020.

Copy of this order be furnished to the learned counsel for the petitioners through e-mail.

(Sanjay Dhar) Judge

Srinagar 08.06.2020 "Bhat Altaf, PS"